

F. No. 398/23/80-ITCC
Government of India
Central Board of Direct Taxes.

New Delhi, the 16th January, 1981.

ORDER

No. 3801 (F. No. 398/23/80-ITCC): In exercise of the powers conferred by rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962 the Central Board of Direct Taxes hereby directs that Shri I. D. PATIL authorised by the Central Government exercise the powers of a Tax Recovery Officer under the Notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 3000 (F. No. 398/23/80-ITCC) dated 16.1.1981 shall exercise jurisdiction in respect of all the areas in Bombay City and the Bombay sub Urban Districts in the State of Maharashtra.

2. This order shall come into force with effect from the date Shri I. D. PATIL takes over charge as Tax Recovery Officer.

S/-
(H. VENKATARAMAN)

Secretary, Central Board of Direct Taxes.

Copy forwarded to:

1. The Commissioner of Income-tax, Bombay City I, Bombay with reference to his letter No. BC/NDM/GAZ/123-4-/80-TRO dated 3.11.1980.
2. Bulletin Section.

S/-
Secretary, Central Board of Direct Taxes.

AUTHORISED FOR ISSUE

NO: CC/ITCC/3770/2041/RBP/81.

(B. B. JAIDKA)
ASST. DIRECTOR OF INSPECTION
(R&P)

*BT/30.1.81.